

(11)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Allahabad this the 14th day of May 2001.

original Application no. 323 of 1994.

Hon'ble Mr. Justice RRK Trivedi, ViceChairman
Hon'ble Maj Gen KK Srivastava, Member-A.

Sri S.C. Verma, S/o Shri S.R. Verma,
Ex- Head Clerk under Area Manager,
Northern Railway, Kanpur.

R/o Railway Qr. No. B-1/F Military Camp
Railway Colony, Juhi, Kanpur.

... Applicant

C/Asri Anand Kumar

Versus

1. Union of India through General Manager,
N. Rly., Baroda House,
New Delhi.
2. Chief Commercial Supdt (now Manager),
N. Rly., Baroda House,
New Delhi.
3. Area Manager,
N. Rly., Kanpur.

... Respondents

C/Rs Sri A.K. Gaur, Sri A.K. Shukla

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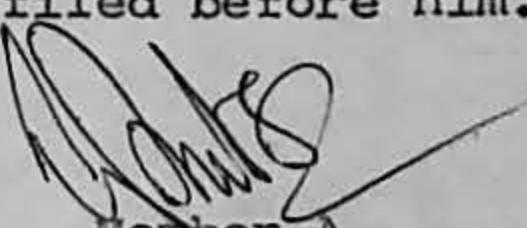
O R D E R (Oral)

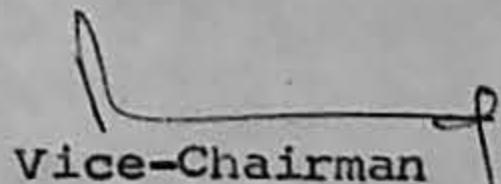
Hon'ble Mr Justice RRK Trivedi, VC

This OA has been filed challenging the order of punishment dated 16.4.1992 by which the applicant has been removed from service as Head Clerk and his appeal has been dismissed by order dt 12/13-10-1993. It is not disputed that against the aforesaid order, the applicant filed a revision under section 25 of D.A.R. Rules 1968. Memorandum of appeal has been filed as annexure 7 to this OA. Learned counsel for the applicant has submitted though the revision has been ^{Pending as} filed on 27.11.1993, but it is still not decided. This OA has been filed on 21.2.1994 i.e. within 6 months from the date of filing of the revision.

2. As the revision of the applicant is still pending. In our opinion the ends of justice will be better served, if the revisional authority is directed to decide the revision of the applicant within stipulated time.

3. The OA is accordingly disposed of finally with a direction to the revisional authority i.e. respdt no. 1 General Manager, N. Rly., Baroda House, New Delhi to decide the revision of the applicant within a period of two months by a reasoned order from the date of copy of this order is filed before him. No order as to costs.


Member-A


Vice-Chairman

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